

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16557/2023

[Arising out of impugned final judgment and order dated 11-12-2023 in CRMWP No. 19192/2023 passed by the High Court of Judicature at Allahabad]

RAJENDRA BIHARI LAL & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 79143/2024 - EARLY HEARING APPLICATION  
IA No. 264056/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 264057/2023 - EXEMPTION FROM FILING O.T.)

Date : 04-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Siddhartha Dave, Sr. Adv.  
Ms. Jemtiben A.O, Adv.  
Ms. Pallavi Sharma, AOR

For Respondent(s) :

Mr. K.M. Nataraj, A.S.G.  
Mr. Akshay Amritanshu, AOR  
Ms. Drishti Rawal, Adv.  
Mr. Sarthak Srivastava, Adv.  
Mr. Mayur Goyal, Adv.

Mr. Abhishek Vikram, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Leave granted.
2. Interim order granted earlier by this Court to continue, during the pendency of this appeal.
3. Notify this matter for final disposal immediately after reopening in the month of January, 2026.

(ANITA MALHOTRA)  
AR-CUM-PS

(POOJA SHARMA)  
COURT MASTER